

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

OA No. 2660/93.

New Delhi, this the 26th day of May, 1994.

SHRI J.P. SHARMA, MEMBER(J).

Smt. Urmila Sharma,
Wife of Dr. R.K. Sharma,
Resident of 12-E, CPWD Housing Complex, Vasant Vihar, New Delhi-57
employed as Section Officer, Office of the Chief Labour
Commissioner (Central), Ministry of Labour,
Shram Shaktri Bhavan,
New Delhi-110001.Applicant

By advocate : Shri Sidharth Sharma, counsel for Shri J.R. Midha.

VERSUS

1. Union of India, through Secretary,
Ministry of Urban Development,
Government of India, Nirman Bhavan,
New Delhi-110011.
2. Chief Labour Comissioner (Central),
Ministry of Labour, Shram Shaktri Bhavan,
New Delhi-110001.Respondents

By advocate : Shri N.S. Mehta.

ORDER (ORAL)

The applicant has assailed the O.M. dated 1-11-91 where certain cost ceiling limit was fixed by the Government of Rs.6 lacs for the purpose of house building advance to Government employee. She has also challenged the letter dated 12-8-93 issued by Chief Labour Commissioner, Ministry of Labour, Government of India, New Delhi where her application dated 26-7-93 for house building advance was rejected. This application was filed on 2-12-93 and the applicant has prayed for quashing of the impugned orders and for direction to the respondents to sanction the house building advance to the applicant to make payments to Delhi Development Authority.

2. A notice was issued to the respondents. On 7-4-94, a departmental representative appeared and stated that a sum of

of Rs.75,000 has been released in favour of the applicant. The respondents were, therefore, given further time to file their reply. The respondents have not filed any reply. Shri Sidharth Sharma appears for the applicant today and states that the applicant is not pressing this application and the relief has already been granted, as prayed for, in this Original Application. The application is, therefore, dismissed as infructuous.

J. P. Sharma

(J.P. SHARMA)

MEMBER(J)

'KALRA'